

(d) whether Government has conveyed its concerns to the Australian Government against targeting by local administration;

(e) the steps that have been taken by Government to strengthen our Missions abroad to give consular services and other assistance to Indian students studying there; and

(f) whether Government has issued any advisory to the students?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Details are given in the Annexure. [Refer to the Appendix 217 Annexure No. 2 appended to the answer to USQ No. 31 Pt (b) dt 2/7/09]

(b) No, Sir. Australian authorities have not ruled out some of these attacks being racial in nature.

(c) No, Sir.

(d) Government has conveyed its concern on the attacks against Indian students.

(e) Missions abroad provide consular and other services to students studying in those countries.

(f) An advisory for students going to Australia has been placed on the websites of this Ministry and the Ministry of External Affairs as well as on the website of the High Commission of India, Canberra.

#### **Amendment in administrative and service rules**

70. SHRI KALRAJ MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to amend the administrative and service rules to make public servants more accountable to people;

(b) if so, the details of the amendments and modification to be brought about in the law and the rules; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Government has drafted a Civil Services Bill, which envisages to provide a statutory basis for the regulation of the Civil Services in India, to ensure, *inter-alia*, a high standard of ethics in the Civil Service operation; requiring and facilitating every Civil Service employee to discharge official duties with competence, and loyalty; care and diligence; responsibility; integrity, objectivity and impartiality; without discrimination and in accordance with the law.

#### **Granting of Child Care Leave**

71. SHRI RAMDAS AGARWAL:

SHRI DARA SINGH:

Will the PRIME MINISTER be pleased to state: